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**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 101/ 2025/EZ

**[Under Section 18(1) read with sections 14 & 15 and under Section
18 (2) of National Green Tribunal Act,2010]**

Ankur Sharma

...Applicant

Versus

The State of West Bengal and
Others.

....Respondents



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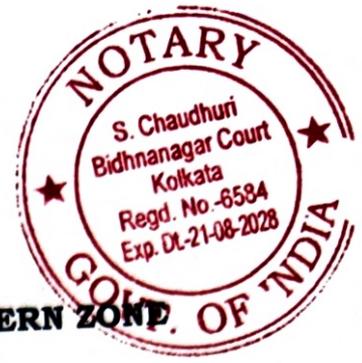
Sudip Kumar Dutta
Sudip Kumar Dutta

Advocate

For State of West Bengal.

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SL. NO. 736 /2025



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE,
BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 101/ 2025/EZ

**[Under Section 18(1) read with sections 14 & 15 and under Section
18 (2) of National Green Tribunal Act,2010]**

Ankur Sharma

...Applicant

Versus

The State of West Bengal and Others.

....Respondents

**BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARGANAS**

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8, STATE WATER
INVESTIGATION DIRECTORATE, WITH THE ORDER OF THE
HON'BLE GREEN TRIBUNAL, EASTERN ZONE, ORDER DATED
30.06.2025**

I Smt. Aparna Samadder, daughter of Late Bibhuti Bhushan Biswas aged about 55 years, by faith: Hindu, by occupation - Government Service, residing at 12/3, Sister Nivedita Road, P.O-Thakurpukur, Kolkata- 700063, now posted as Additional Project Director, WBADMIP, WRID&D with an additional charge of Director, S.W.I.D & Member Secretary, State Level Ground Water Resources Development Authority (S.L.A) under WBGWR Act,2005, 3rd Floor, Nirman Bhawan, Kolkata - 700091, do hereby solemnly verify and say as follows:-

1. I, Aparna Samaddar, am in the additional charge of Director, S.W.I.D, State Water Investigation Directorate (S.W.I.D) I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.

29 JUL 2025

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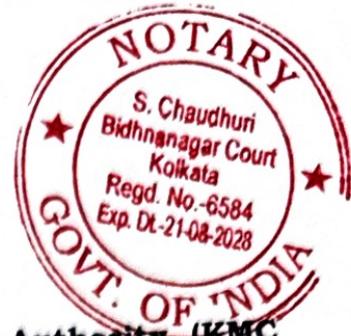
2. That by an order dated 30.06.2025 the Hon'ble National Green Tribunal, Eastern Zone, Kolkata, was pleased to direct to include the State Water Investigation Directorate in the array of as respondents as Respondent No.8 and to file Affidavit.
3. That this affidavit is being affirmed in pursuant to the solemn order passed by the Hon'ble Tribunal on 30.06.2025.

BRIEF SUBMISSIONS:

4. In this regard, it is respectfully submitted that the State Water Investigation Directorate, an investigation directorate under the Water Resources Investigation and Development Department (WRI&DD), Government of West Bengal, is primarily responsible for conducting investigations and assessments pertaining to the State's ground water resources and implementing the "West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005" throughout the State of West Bengal.
5. This is also to mention that an Act titled "The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005 (West Bengal Act XVIII of 2005) was enacted and the West Bengal Ground Water Resources (Management, Control and Regulation) Rules, 2006 thereof was finalized and aim into force with effect from 01st August, 2006 for proper utilization of Ground water Resources through effective management and regulation in West Bengal. Two tier authority systems have been set up by the State Govt. for implementation of this Act.

29 JUL 2025

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a. District Level Authority/ Corporation Level Authority (~~KMC~~
area only)

b. State Level Authority

c. High Level Authority only for industrial purpose. (West Bengal
Ground Water Resources Amendment Act, 2015)

6. Private bore wells in various housing complexes and industrial units are to obtain Permit from District Level Ground Water Resources Authority in the State of West Bengal except the KMC Area, which is under the Corporation Level Authority. Entire process and database is maintained by State Water Investigation Directorate, Government of West Bengal.

7. That in response to said direction, the answering respondent most humbly and respectfully states that

i. One number of Permission (**P1704008005080000001TSE**) was issued in favour of M/s Pawanputra Trade Com Pvt. Ltd. (Respondent No. 11) in 2017, located at Chandakanthalberia in Bhangore II block against plot 508 from District Level Ground Water Resources Development Authority (DLA) with some conditionalities to be maintained by the unit. The photocopy of the said permission is annexed herewith and marked as **Annexure- P1.**

ii. They had submitted two more applications for SWID permissions, which were not granted and rejected by DLA. The photocopy of the said rejection order is annexed herewith and marked as **Annexure- P2.**

29 JUL 2025

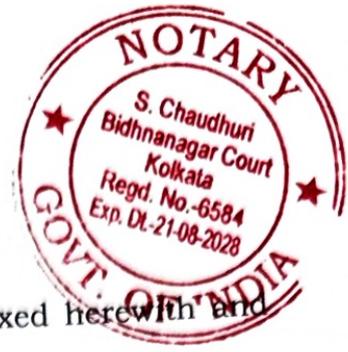
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- iii. On 10.05.2024 a visit was conducted and a penalty of Rs. 5000/- was imposed (vide Memo 190 dated 10.5.2024) as per section (16) (b) clause (i) for non-compliance with the given conditions of the said permit. The photocopy of the said document is annexed herewith and marked as **Annexure- P3.**
- iv. M/s Pawanputra Trade Com Pvt. Ltd had also paid the Penalty fees on 26.06.2024 with GRN: 192024250094224551. The photocopy of the said receipt is annexed herewith and marked as **Annexure- P4.**
- v. M/s GaganTradelink Private Limited (Respondent No. 12 herein) & M/S Shrachi Keventer Abasan Private Limited (respondent No. 13 herein) never applied on the said location as per available office records till date. The photocopy of the said documents is annexed herewith and marked as **Annexure- P5.**
- vi. Another inspection was conducted on 15.07.2025 by the District Geologist and Member Secretary, DLA, during which two existing bore wells were found in the said site. One well is operational with permission from the competent Authority, while another is also running illegally without any permission from the competent Authority. The photocopy of the said document is annexed herewith and marked as **Annexure- P6.**
- vii. A final notice for violation for non-compliance with the Terms & Conditions as given in the "Permit" was recorded for the permitted bore well and penalty vide memo no. 215/GeoSdIIE/Estt-6 dated 15.07.2025 of Geologist, SWID, was imposed as per section (16)(b) clause (ii) of Rs.10,000/-. The photocopy of the said memo no.

29 JUL 2025

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215/GeoSdIIE/Estt-6 dated 15.07.2025 is annexed herewith and marked as **Annexure- P7**.

viii. A 'Stop Functioning Notice' with penalty vide Memo no. 216/GeoSdIIE/Estt-6 dated 15.07.2025 of Geologist, SWID of Rs. 5000/- was imposed as 1st offence for illegally operated bore well. The photocopy of the said document is annexed herewith and marked as **Annexure- P8**.

ix. They have not submitted any Environmental Clearance Certificate or any NOC of Consent / Establish from West Bengal Pollution Control Board (WBPCB) to the District Authority till date.

x. The documents in favor of Land, approved Site Plan and a Detailed Project Report (DPR) of M/s Pawanputra Trade Com Pvt. Ltd. (Respondent No. 11 herein) were submitted to the District Authority during permission. The photocopy of the said permission is annexed herewith and marked as **Annexure P9a-P9c**.

In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to pass such Order or Orders as deems fit and proper in the interest of justice.

Prepared in my office

S.K. Dutta
Sudip Kumar Dutta
Advocate

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs

A Samadder
29.7.25
Deponent

Director
State Water Investigation Directorate,
Govt. West Bengal

29 JUL 2025



FORM 4

[See Rules 9(3) and 10(5)]

(EMBLEM OR HOLOGRAM OF THE CONCERNED AUTHORITY)

PERMIT FOR SINKING OF NEW WELL

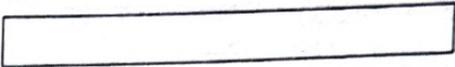
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[US 7(3)(b) / 7(4)(b) / 7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act 2005.]

669

PERMIT NO. P170400800508000001TSE

- (a) Name of the applicant (user)
 - Son / Daughter of
 - Address of the applicant
 - Category of farmer (Please tick) (in case of irrigation well)
 - Serial No. of application Form and date of submission
 - Specimen signature of the user
- Location particulars---
 - District
 - Block, Mouza, J. L. No., Plot No.
 - Municipality / Corporation Ward No. / Borough No., Holding No.
- Particulars of the proposed well and pumping device---
 - Type of the well
 - Approx. depth of the well (m)
 - Purpose of the well
 - Assembly size (for tube well)
 - Approx. strainer length (for tube well)
 - Diameter (for dug well)
 - Type of pump to be used
 - H. P. of the pump
 - Operational device
 - Rate of withdrawal (m³/hr.)
 - Maximum allowable running hours per day

Name of the applicant (user) : Shri. MIT. PAWANPUTRA TRADE COM. Pvt. Ltd.
 (b) Son / Daughter of : N.A.
 (c) Address of the applicant : Shreeji Tower, 626 Anandapur, E H Bypass
 (d) Category of farmer : Small Farmer / Marginal Farmer / Others
 (e) Serial No. of application Form and date of submission : 89/A 0060; 81-55 dt 22.11.2016
 (f) Specimen signature of the user : 
 (a) District : South 24 Parganas
 (b) Block, Mouza, J. L. No., Plot No. : Bhangor II, Chandakathalheria; J.L.-8; Plot-508
 (c) Municipality / Corporation Ward No. / Borough No., Holding No. : N.A.
 (a) Type of the well : Tube Well
 (b) Approx. depth of the well (m) : 150m
 (c) Purpose of the well : Infrastructure (Housing)
 (d) Assembly size (for tube well) : 150 mm X 100 mm.
 (e) Approx. strainer length (for tube well) : 18 m.
 (f) Diameter (for dug well) : N.A. m.
 (g) Type of pump to be used : Submersible
 (h) H. P. of the pump : 5 H.P.
 (i) Operational device : Electric Motor
 (j) Rate of withdrawal (m³/hr.) : 25m³/hr for
 (k) Maximum allowable running hours per day : 6 hrs/day.

This permit authorizes the owner applicant (user) to sink a well in the location specified at S1. (2) for extraction of ground water at a rate not exceeding that as shown at S1. (3) (J) and for running hours / day as shown at S1. (3) (K), and is valid subject to the observance of the conditions stated overleaf.

Place: South 24 Parganas

Date: 04.05.2017



Choy 4/5/17

Signature of the Issuing Authority and Designation.

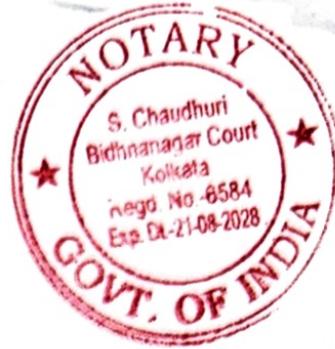
Geologist-SWD & Member Secretary-DLGWRDA South 24 Parganas

Conditions:

- In case of any change of ownership of the proposed well, the permit to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at S1. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.

Prasad
4/5/17

A.T.O. for Conditionality



Conditionality for Package Drinking Water Projects and Industries/Infrastructures:

1. Roof Top Rain Water Harvesting for Surface Storage :-
 - A. A Provision for Roof Top rain Water Harvesting is a must that should be kept within the industrial campus area.
 - B. At least 20% of the roof top areas of the industrial building are required to be brought under RWH programme.
 - C. Rain water is required to be collected in a surface storage reservoir (concrete) through a number of pipelines from roofs.
 - D. The roof top rain water collected should be utilized in-
 - i) Washing and cleaning purpose within the entire campus area.
 - ii) Plantations and gardening.
 - iii) Flushing in the toilets.
 - iv) To fulfill any other industrial needs.
 - E. i) Artificial Recharging Techniques into groundwater through any kind of recharge shafts/ filter points should not be allowed strictly by any user.
ii) Drinking water provisions through RWH structures should not be made.
2. Excavation of Pond of size 150 ft × 50 ft with 2 m. depth.
3. Chemical Quality Test Report from Govt./Semi-Govt. approved Laboratory in each year to be submitted to the Geologist & Member Secretary, D.L.A., Paschim Medinipur.
4. The Permit Certificate will be reviewed in every year from the date of issuance of Permit- based on local hydrogeological conditions that may prevail afterwards.
5. Arrangement of Water Meter at the outlet of Tube Well discharge and a logbook to be monitored by Govt. Officials as assigned by the D.L.A. to ascertain the quantity of water utilize (daily log book to be maintained by the users.)
6. The enhanced rate if any in future (including the rates revised retrospectively) of fees/charges/taxes for drawls of ground water on annual basis, should be borne by the applicants for operating their tube wells in a continuous manner.

Chinmoyi Ray 4/5/17
 Member Secretary, DLA, South 24 Pgs
 & Geologist
 Geological Sub Division No II/E
 S.W.I.D., South 24 Pgs

[See Rules 4 and 10(6)]

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Annexure - P. 2



No. 187

Dated 18/9/17

To
Shri / Smt. Pawanputra Trade Com Pvt Ltd
Bhangore-II, mouza - Chandakalthevia

37239 DLA

Sub : Rejection of your application for permit for sinking of well.

Ref : Your Application No. BP/A 0060/56 Submitted on 22-11-2016

Sir / Madam.

This is to inform you regretfully that your Application No. BP/A 0060, 56 submitted on 22-11-2016 seeking for a Permit of sinking well has been refused because of the following reason(s):

- (1) Incomplete application.
- (2) Non-submission of requisite documents.
- (3) Shortfall in payment of requisite Application Fee.
- (4) Incorrect Head of A/c for deposition of Application Fee.
- (5) Non-Maintenance of spacing criteria.
- (6) Unsuitable water quality.
- (7) Non-availability of adequate ground water resource.



Yours faithfully,

Srinjayi Roy 18/9/17

GEOLOGIST & MEMBER SECRETARY
SIGNATORY AUTHORITY
SOUTH 24-PARGANAS

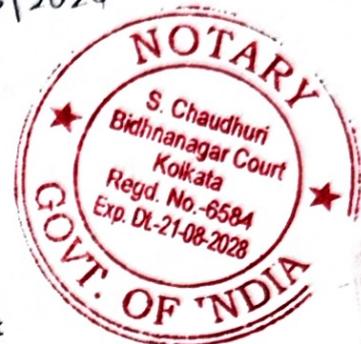

Government of West Bengal
Office of the Geologist, Geological Sub-Division No. II/E
District: South 24 Parganas
State Water Investigation Directorate
KIT Building, 2nd Floor, P-16 India Exchange Place Extension
Ph No.033-22255667, Email:geolswidsouth24pgs@gmail.com

Memo No. 190

Dated, S24Pgs, the 10/05/2024

To,

Pawan Putra Trade Com Pvt Ltd.
 Bhangore I
 Chandrakamthalberia
 South 24 Pgs.



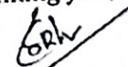
Sub:-Action taken for Non-submission of Compliance Report

Sir,

In reference to the resolution of the last 50th DLGWRDA Meeting held on 15.02.2021, you must comply the conditionalities as indicated in the permit P170400800508000000 (TSE) by 15th of April of the next financial year (as per the 59th DLGWRDA Meeting held on 25.05.2023). But till date no such communication has been made from your side. Now you are penalized by the undersigned (as per the resolution of the 53rd DLGWRDA Meeting held on 05.01.2022) an amount of Rs.5000/- for each structure due to failure of maintaining these conditionalities on time. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/> within 10 days from the date of receipt of this letter.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

Thanking you,


 Member Secretary, DLA, South 24 Pgs &
 Geologist, Geological Sub Division No II/E
 S.W.I.D., South 24 Parganas

Dated, South 24 Parganas, the 10/05/24

Memo No. 190/1(5)

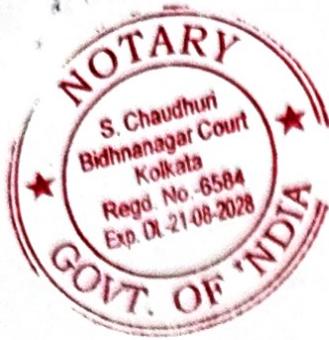
Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (I.R), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA


 Member Secretary, DLA, South 24 Pgs &
 Geologist, Geological Sub Division No II/E
 S.W.I.D., South 24 Parganas

① Imposed conditions on certificate

P.T.O



Conditionality for Package Drinking Water Projects and Industries/Infrastructures:

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4. The Permit Certificate will be reviewed in every year from the date of issuance of Permit- based on local hydrogeological conditions that may prevail afterwards.
5. Arrangement of Water Meter at the outlet of Tube Well discharge and a logbook to be monitored by Govt. Officials as assigned by the D.L.A. to ascertain the quantity of water utilize (daily log book to be maintained by the users.)
6. The enhanced rate if any in future (including the rates revised retrospectively) of fees/charges/taxes for drawls of ground water on annual basis, should be borne by the applicants for operating their tube wells in a continuous manner.

S. Binmoyi Roy 4/5/17
Member Secretary, DLA, South 24 Pgs
& Geologist
Geological Sub Division No II/E
S.W.I.D., South 24 Pgs



— ~~Pg. 12~~ — Annexure P4

Govt. of West Bengal Water Investigation & Dev. GRIPS eChallan



192024250094224551

GRN Details

GRN:	192024250094224551	Payment Mode:	Online Payment
GRN Date:	26/06/2024 13:45:58	Bank/Gateway:	AXIS Bank
BRN :	720449434	BRN Date:	26/06/2024 00:00:00
GRIPS Payment ID:	260620242009422454	Payment Init. Date:	26/06/2024 13:45:58
Payment Status:	Successful	Payment Ref. No:	190
			[REF No]

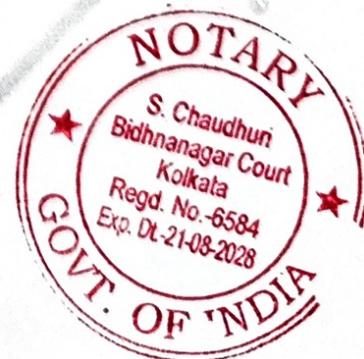
Depositor Details

Depositor's Name:	PAWAN PUTRA
Address:	8TH,FLOOR 686 SHRACHI TOWER,ANANDAPUR E M,,BYPASS
Mobile:	9836199220
Email:	bshdl.accounts@shrachi.com
Depositor Status:	Depositor
R.E.F. No:	190
Name:	PAWAN PUTRA
Address:	8TH,FLOOR 686 SHRACHI TOWER,ANANDAPUR E M,,BYPASS,
Period From (dd/mm/yyyy):	05/01/2022
Period To (dd/mm/yyyy):	26/06/2024
Remarks:	Fees of Existing Borowell

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	190	Other Items- Other Receipts	0702-80-800-002-27	5000
			Total	5000

IN WORDS: FIVE THOUSAND ONLY.





Government of West Bengal
GRIPS 2.0 Acknowledgement Receipt
Payment Summary



260620242009422454

GRIPS Payment Detail

GRIPS Payment ID:	260620242009422454	Payment Init. Date:	26/06/2024 13:45:58
Total Amount:	5000	No of GRN:	1
Bank/Gateway:	AXIS Bank	Payment Mode:	Online Payment
BRN:	720449434	BRN Date:	26/06/2024 00:00:00
Payment Status:	Successful	Payment Init. From:	GRIPS Portal

Depositor Details

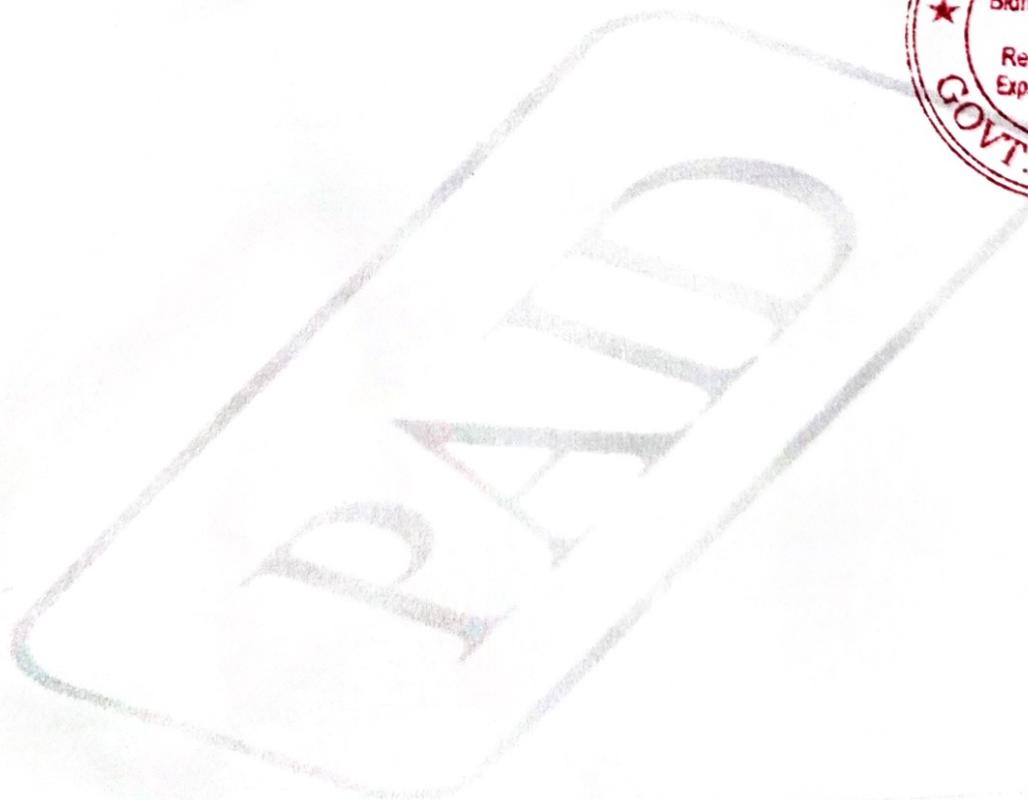
Depositor's Name: PAWAN PUTRA
Mobile: 9836199220

Payment(GRN) Details

Sl. No.	GRN	Department	Amount (₹)
1	192024250094224551	Water Investigation & Dev.	5000
Total			5000

IN WORDS: FIVE THOUSAND ONLY.

DISCLAIMER: This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.



Detailed Report on present status :

1. A Certificate of Permit has been issued at the Plot No. 508 of Mouza - Chanda kathatberia (JL No. 008) under P.S. Kolkata Leather Complex of Bhangahar-II Block to **M/s Pawanputra Trade Com Pvt Ltd. (Respondent No. 11)** on 04.05.2017 (*Annexure-I*). The details of the applicants/ applications are as follows:

SL No	Name of the Applicant	Block	Mouza	Plot No.	Purpose	Status of the Application	Permit Number
1	M/s Pawanputra Trade Com Pvt Ltd	Bhangore-II	Chanda kathatberia (JL No. 008)	00508	Infrastructure (Housing)	Permit Issued	P17040080050 80000001TSE Dated 04.05.2017
2	M/s Pawanputra Trade Com Pvt Ltd			00489		Rejected	NIL
3	M/s Pawanputra Trade Com Pvt Ltd			00498		Rejected	NIL

2. The Respondent No. 12 (**M/s Gagan Tradelink Private Limited**) & 13 (**M/s Shrachi Keventer Abasan Private Limited**) never applied on the said location as per available office records till date.
3. The Respondent No. 11, **M/s Pawanputra Trade Com Pvt Ltd.** has been imposed penalty for non-compliance with the specified conditions against TW approved by the concerned DLA authority on 10.05.2024 (*Annexure-II*).
4. The unit **Newtown Villas** developed by Respondent No. 11, **M/s Pawanputra Trade Com Pvt Ltd.** was visited on 15.07.2025 as instructed & a penalty has been imposed again as a second offense for non-compliance with the specified conditions as on date against TW approved by the DLA authority. (*Annexure-III*).
5. Documents like DPR, Sanctioned building plan, Land record and Water demand calculation sheet are attached here as per the instructions. There is no record of NOC from PCB and RWH plan was found as per available office records.



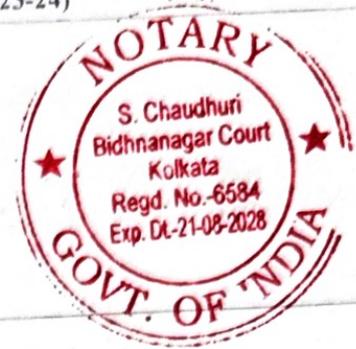
(Signature)
17/07/25
Deputy-GM & Member Secretary-DLGWRDA
South 24 Parganas

INSPECTION REPORT DURING REVISIT

Date of Inspection: 15.07.2025

Block & Category: BHANGORE-II (Un-assessed as per GW Assessment 2023-24)

1. Name of Unit: M/s PAWAN PUTRA TRADECOM PVT LTD
2. Name of the Applicant : Director : Shri Anshuman Sarkar
3. Purpose of the Existing Well: Infrastructure
4. Specification of the Establishment as per Permit : Housing
5. PERMIT No. : P1704008005080000001TSE dated 04.05.2017



6. Identification of Plot where Permit has been given:

Block/ Municipality: Bhangore-II

Plot No. : 00508

Mouza (JL No.) : Chanda kathatberia (008) Lat/ Long : 22.534663
88.510012

Nearest PHS No.

7. General information in connection to the present investigation:

- a. Water Meter Installed : YES / NO ✓
- b. Whether Log Book maintained : YES / NO ✓
- c. Whether RWH system or any structure for conservation of water is present : YES / NO ✓
- d. Whether ground Water Quality Report has been submitted in annual basis : YES / NO ✓
- e. Daily Water Permitted: 150 KLD f. Daily Water usages as per Log Book : ...N.A. KLD
- g. Daily running hours Permitted: 6 Hours h. Daily running hours as per Log Book : ...N.A.
- i. Distance between more than one existing well (in mtr) : approx 160 mtr
- j. Any other source of water supply : No (as per the signatory present on the site)
- k. Waste Water management plan if any : NO
- l. Comments by Field Officer if any : Unit is under construction. To be completed within 2026 end. Another TW found on the site. Penalty has been imposed for that TW as per Law for not having permit.

8. Remarks if any: Imposed Penalty U/s 16(i)/(ii) of WBGWR Act, 2005 due to non compliance of conditionalities : Yes / No

NOTE: Issued the Amendments in West Bengal Groundwater Resources (Management Control and Regulation), Rules 2006 vide Gazette Notification No. 1473/WI/O/Law-20/2014 dated 14th September, 2022 of Water Resources Investigation and Development Department (WRIDD) which to be followed compulsorily from now on.

R. Parth. W.

(Signature of the applicant/
Authorized person)

(Signature of the Investigating Staff Officer)
Member Secretary-DLGRDA
South 24 Parganas



GGM6+68X, Bantala, Benota, West Bengal
743502, India,

Lat: 22.534147, Long: 88.510015

Author: GEOLOGIST, SWID, SOUTH 24 PGS

Note: M/S PAWAN PUTRA TRADECOM PVT LTD
(NEWTOWN VILLAS)

⊙ 357 N



GGM6+68X, Bantala, Benota, West Bengal
743502, India,

Lat: 22.534150, Long: 88.510017

Author: GEOLOGIST, SWID, SOUTH 24 PGS

Note: M/S PAWAN PUTRA TRADECOM PVT LTD
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⊙ 238 SW



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⊙ 324 NE



GGM6+68X, Bantala, Benota, West Bengal
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Lat: 22.533428, Long: 88.510894

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Note: M/S PAWAN PUTRA TRADECOM PVT LTD
(NEWTOWN VILLAS)

⊙ 97 E



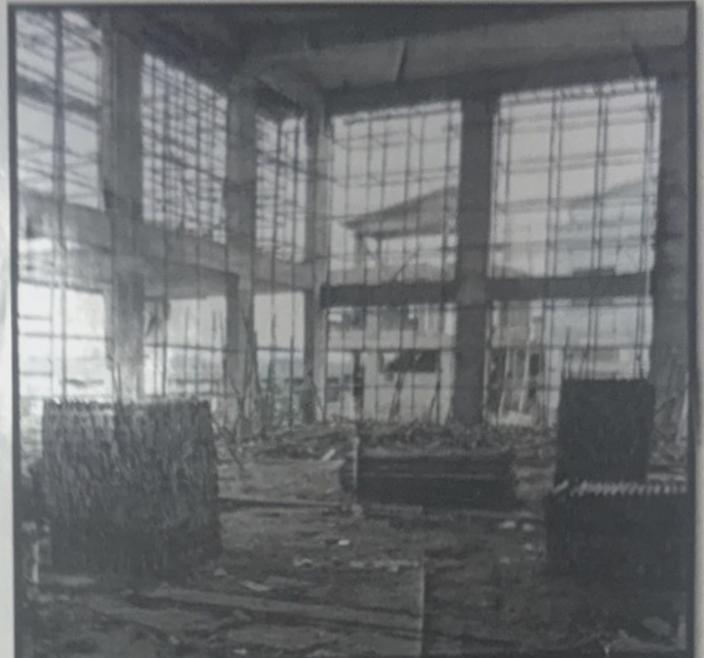
GGP5+6X, Bantala, Chandakanthal Beria,
West Bengal 743502, India,

Lat: 22.534242, Long: 88.510112

Author: GEOLOGIST, SWID, SOUTH 24 PGS

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West Bengal 743502, India,

Lat: 22.534575, Long: 88.510172

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GGM6+68X, Bantala, Benota, West Bengal
743502, India,

Lat: 22.534123, Long: 88.510384

Author: GEOLOGIST, SWID, SOUTH 24 PGS

Note: M/S PAWAN PUTRA TRADECOM PVT LTD
(NEWTOWN VILLAS)



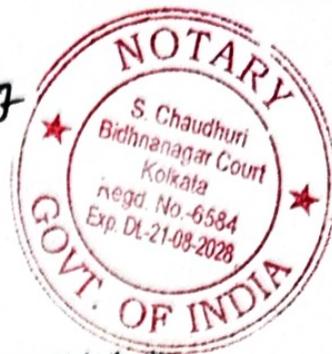
GGM6+68X, Bantala, Benota, West Bengal
743502, India,

Lat: 22.534237, Long: 88.510590

Author: GEOLOGIST, SWID, SOUTH 24 PGS

Note: M/S PAWAN PUTRA TRADECOM PVT LTD
(NEWTOWN VILLAS)

Annexure - P-7



Government of West Bengal
Office of the Geologist, Geological Sub-Division No. II/E
State Water Investigation Directorate
Water Resources Investigation & Development Department

&
Office of the Member Secretary, District Level Ground Water Resource Development Authority
KIT Building, 2nd Floor, P-16 India Exchange Place Extension
District South 24 Parganas
Ph No.033-22255667, Email: geolswidsouth24pgs@gmail.com

Memo No. 215 /GeoSdIIE/Estt-6

Dated, the, 15.07.2025.....

To
M/S PAWAN PUTRA TRADECOM PVT LTD
Director : Shri Anshuman Sarkar
Mouza - Chanda kathatberia, P.O. - Kulberia
P.S. - KLC, Pin - 743502

Sub: Final Notice for Violation for non compliance with the Terms & Conditions as given in the 'Permit'
Ref: 1. Permit No:- P1704008005080000001TSE dated 04.05.2017.
2. This Office Memo No. 190 dated 10.05.2024

In reference to your Permit No P1704008005080000001TSE dated 04.05.2017, the undersigned have revisited your site/ sites on 15.07.2025. During second time inspection it is found that you have still not following the terms and conditions as specified by DLGWRDA. Hence, it is clear that you are in violation of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 & Rules thereof 2006.

Therefore, given the contravention of the relevant provisions of the said Act, U/s 16(b)(ii) the District Level Ground Water Resources Development Authority, South 24 Parganas hereby imposes a penalty of **Rs 10,000/- (Rupees Ten Thousand) only** for each tube well for violating the Law for the second or subsequent offence and directs you to immediately stop the extraction of groundwater until you maintain the conditions as per Permit given by the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas. The Action Taken Report should be submitted to the Office of the undersigned within 15 days from the date of issuance of this notice positively.

The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury link Bank or the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>

[Signature]
15/07/25
Member Secretary
DLGWRDA, District South 24 Parganas
&
Geologist
Geological Sub-Division No. IIE, SWID
South 24 Parganas

Received
R. Prakash
Project Manager
15.07.25

etc

5/1

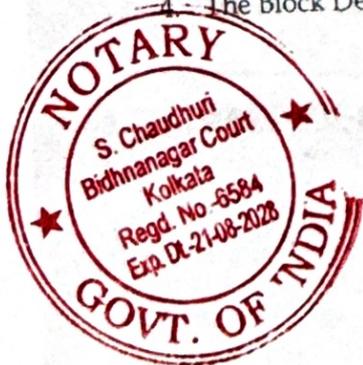
Pg. 12

Dated, the, 15.07.2025.....

Memo. No. 215 /1(4)GeoSdHE-Estt-6

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLGWRDA, District South 24 Parganas.
2. The Additional District Magistrate (Dev), District South 24 Parganas.
3. The Additional District Magistrate (Land & Land Reforms), District South 24 Parganas.
4. The Block Development Officer, Block Bhangara-II.....



[Signature]
 Member-Secretary
 DLGWRDA, District South 24 Parganas
 &
 Geologist
 Geological Sub-Division No. IIE, SWID
 South 24 Parganas
 15/07/2025

Dated, the, 15.07.2025.....

Memo. No. 215 /2(2)GeoSdHE-Estt-6

Copy forwarded for information to:

1. The Director, SWID & Chairman, SLGWRDA, Nirman Bhawan (3rd Floor), Bidhanagar, Kolkata - 91.
2. The Superintending Geologist, Geological Circle & Member Secretary, SLGWRDA, Bikash Bhawan (4th Floor), Bidhanagar, Kolkata - 91.

[Signature]
 Member-Secretary
 DLGWRDA, District South 24 Parganas
 &
 Geologist
 Geological Sub-Division No. IIE, SWID
 South 24 Parganas
 15/07/2025

Government of West Bengal

Office of the Geologist, Geological Sub-Division No. II/E

State Water Investigation Directorate

Water Resources Investigation & Development Department

&

Office of the Member Secretary, District Level Ground Water Resource Development Authority

KIT Building, 2nd Floor, P-16 India Exchange Place Extension

District South 24 Parganas

Ph No. 033-22255667, Email: geolswidsouth24pgs@gmail.com



Memo No. 216 /GeoSdIIE/Estt-6

Dated, the, 15th July, 2025

To

M/S PAWAN PUTRA TRADECOM PVT LTD (Newtown Villas)

Director : Shri Anshuman Sarkar

Mouza - Chanda kathatberia, P.O. - Kulberia

P.S. - KLC, Pin - 743502.

Sub: 'Stop Functioning Notice' for illegal extraction of groundwater for Industrial/ Commercial/ Infrastructure/ Other Uses.

In reference to the above cited subject, the undersigned would like to inform you that a site inspection has been carried out in your unit on 15/07/2025. During inspection it was found that you are in violation of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 & Rules thereof 2006 and extracting ground water for Infrastructure (Housing) purpose without any permission from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas.

Whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Now, therefore, given the contravention of the relevant provisions of the said Act, U/s 10(j) the District Level Ground Water Resources Development Authority, South 24 Parganas hereby directs you to immediately stop the illegal extraction of groundwater until you obtain Permit from the concerned authority and imposed penalty of Rs. 5,000/- (Rupees Five Thousand) only U/s 16(b)(i) of West Bengal Ground Water Resources (Management Control & Regulation) Act, 2005 and Rules 2006 there under for each tube well for violating the Law. The Action Taken Report should be submitted to the Office of the undersigned within 15 days from the date of issuance of this notice positively. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury link Bank or the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Please note that action executed in reference to this Notice will be verified by the Office of the undersigned after 15 days and necessary measures may be taken as per extant Rules, in accordance with Law if committing any further offence.

This is the primary call from the undersigned office for your necessary action on the matter on priority basis.

o/c

Received
R. Prasad Ltd
Project manager
15.07.25

Member-Secretary
DLGWRDA, District South 24 Parganas
&
Geologist
Geological Sub-Division No. IIE, SWID
South 24 Parganas

P.T.O

Pg 2 X

Dated, the, 15th July, 2025

Memo. No. 216 /1(4)/GeoSdIIE-Estt-6

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLGWRDA, District South 24 Parganas.
2. The Additional District Magistrate (Dev), District South 24 Parganas.
3. The Additional District Magistrate (Land & Land Reforms), District South 24 Parganas.
4. The Block Development Officer, Block Bhangore-II.....

[Signature]
15/07/2025
Member-Secretary
DLGWRDA, District South 24 Parganas
&
Geologist
Geological Sub-Division No. IIE, SWID
South 24 Parganas

Memo. No. 216 /2(2)/GeoSdIIE-Estt-6

Copy forwarded for information to:

1. The Director, SWID & Chairman, SLGWRDA, Nirman Bhawan (3rd Floor), Bidhannagar, Kolkata - 91.
2. The Superintending Geologist, Geological Circle & Member Secretary, SLGWRDA, Bikash Bhawan (4th Floor), Bidhannagar, Kolkata - 91.

Dated, the, 15th July, 2025

[Signature]
15/07/2025
Member-Secretary
DLGWRDA, District South 24 Parganas
&
Geologist
Geological Sub-Division No. IIE, SWID
South 24 Parganas



Annexure - P. 9(a)



Government of West Bengal
Office of Additional District Magistrate & District Land & Land Reforms Officer
South 24 Parganas.
New Treasury Building (8th & 9th Floor), Allpore
Kolkata - 700 027.



Memo No. 60(C) / 34 / 4050 / P/15/

Dated: 29-07-2015

To : M/s Pawan Putra Tradecom Pvt. Ltd.

Village : 686, Anandapur, E. M Bypass

P.O : R.B Connector Junction

P.S :

District : Kolkata - 700 107.



Sub : Your application dated praying for changing of

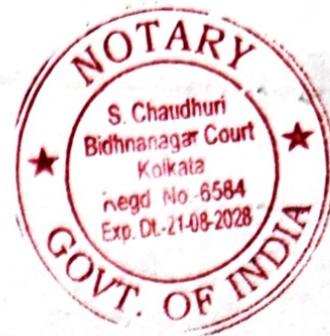
character of land from one class to another.

In terms of the provisions laid down in Section 4C of the WBLR Act, 1955 as amended upto date read with provisions of rule 5A of W.B.L.R rules, 1965 permission is hereby accorded to you for conversion of land one class to another as noted in the schedule - I below with effect from this date subject to the terms and conditions as noted in schedule - II.

SCHEDULE - I

Schedule of lands specially demarcated in the site plan for which conversion is allowed vide Appeal Case no 34 of 2015 in Office of the B.L & L.R.O Bhangore - II, South 24 Parganas.

Mouza with J.L. No & P.S	Khatian No		Plot No		Classification as per R.O.R	Total area of the plot in acres	Area allowed to convert in acres	Classification of land to which conversion is allowed.
	R, S	L.R	R.S	L.R				
Mouza - Chandakanthalberia J.L No. - 08 P.S - KLC		888	508	Sali & Danga	3.29	1.64	Housing Complex
				488		1.14	0.48	
				489		2.51	2.51	
				490		0.14	0.14	
				491		0.20	0.20	
				493		0.03	0.03	
				494		0.07	0.07	
				495		0.12	0.12	
				496		2.40	2.40	
				497		0.47	0.14	
				498		4.63	4.63	



SCHEDULE - I

Terms and conditions for conversion

- a) That the order directing change, conversion or alternation is without prejudice to any of the provisions of Chapter - IIB of the W.B.L.R Act.
- b) That the order directing change, conversion or alternation is without prejudice to the provision of sub- section (3) of section 6 of the West Bengal Estates Acquisition Act, 1953 (West Bengal Act. I of 1954).
- c) That where the land is situated within any urban agglomeration within the meaning of the urban land (Ceiling & Regulation) Act., 1976 (33 of 1976), the order directing change, conversion or alternation is without prejudice to the provisions of the said act.
- d) That where the land is situated within the Jurisdiction of a Development authority constituted under the West Bengal Town and Country (Planning and Development), Act, 1979 (West Ben. Act XIII of 1979), the order directing change, conversion or alternation is without prejudice to the provisions of the said act.
- e) That where the land is situated within the area of East Kolkata wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Ben. Act VII of 2006), the order directing change, conversion or alternation is without prejudice to the provisions of the said Act.
- f) That where the object change of conversion is to use the land for a purpose for which approval Or permission or license from an appropriate authority is necessary, the order directing change conversion or alternation is subject to obtaining such approval or permission or license from such authority as soon as the order granting changing or conversion as sought for is made.
- g) That where the application relates to permission for change, conversion or alternation of any land having water body, the order directing change, conversion or alternation is subject to creation of compensatory water body or equal or large size of such water body within a period of 90 days form the date of issue of the order granting change, conversion or alternation as sought for is made.
- h) The land Revenue shall be determined as per sec. 23 of the W.B.L.R Act, 1955 as amended up to date and
- i) Conversion is allowed However necessary no-objection / approval from the concerned authorities must be obtained as required for such project.

Collector U/s 4C of the W.B.L.R Act, 1955

Additional District Magistrate

And
District Land & Land Reforms Officer
South 24 Parganas, Allpore.

Dated: 29.07.15

Memo No. 60(C)/34/40 50/1(3) /P/15/

Copy forwarded to :

1. The S.D.L & L.R.O, Barulpur, South 24 Parganas for information and necessary action.
2. The Block Land & Land Reforms Officer, Bhangore - II, South 24 Parganas.
3. The Revenue InspectorG.P, South 24 Parganas for information.

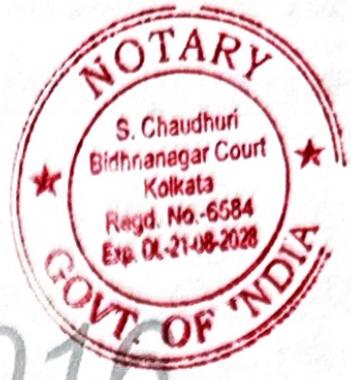
District Land & Land Reforms Officer
South 24 Parganas, Allpore.

Additional District Magistrate

District Land & Land Reforms Office
South 24 Parganas, Allpore

PROJECT PROFILE

2010



*A Low Cost Mass Housing
Project For Middle Income
Group*

At Mouza

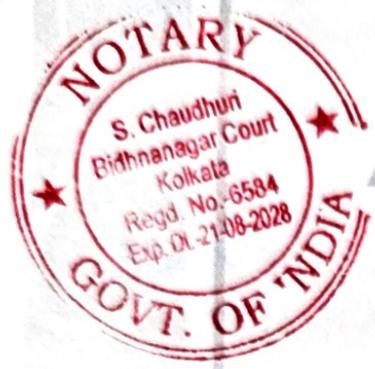
Chandakanthalberia

by

*Pawan Putra Tradecom Pvt
Ltd.*



PROJECT REPORT



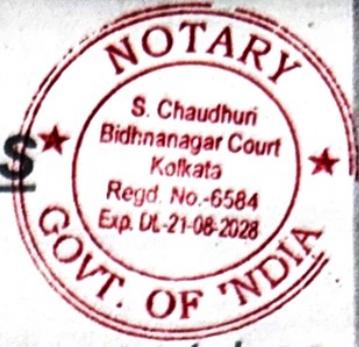
A Housing Project

At

*Chandakanthalberia
Mouza*

*Pawan Putra Tradecom Pvt
ltd.*





ABOUT THE DEVELOPERS

Pawan Putra Tradecom Pvt Ltd has planed a housing project of Middle Income group and Low income Group categories at land owned by company.

ABOUT HOUSING PROJECT.

Pawan Putra Tradecom Pvt Ltd is developing housing project on 12.44 acre residential project Middle Income group and Low income Group which caters to a high standard of lifestyle.

This Housing project is a sanctuary from the problem of urban life, with the perfect blend of luxury, comfort and convenience. And it is strategically built adjacent to New Town in Bhangar area. A new developed are in district South 24 Parganas.



A BRIEF PROFILE**LAND DETAILS**

A total quantum of 1244 Decimals of land have been acquired by the Pawan Putra Tradecom Pvt Ltd for the project and further area are in the process of being acquired. The Land is located in Chandakanthalberia Mouza under Police Station Bhangar in the District of South 24 Parganas. The area is in the midst of various large format development of many groups in Bhangar, and adjacent areas .

Land owner : Pawan Putra Tradecom Pvt Ltd
 Total Land : 12.44 Acres.
 Mouza : Chandakanthalberia
 Khatian No : 888
 J.L. No : 08
 Police station : KLC
 District : South 24 Parganas



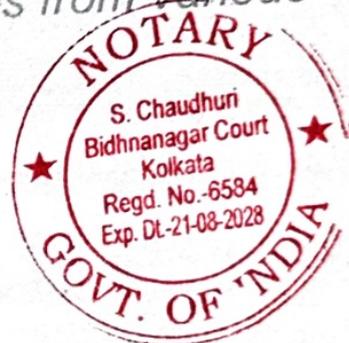
LOCATION

The land is located in Chanda Kanthalberia Mouza near Action Area III, New Town and behind upcoming developments by Infosys, ITC and Wipro, just about 22 km away from the International Airport.

The Housing project is ideally located from major landmarks and has easy access to major business hubs of Kolkata. The area is probably the only new development location adjacent to New Town area where there are possibilities for construction of large format project. The approx distances from various landmarks are detailed:

Kolkata side:-

Airport	22 Kms.
New Town Rabindra Tirtha	11 Kms.
Sector V, Salt Lake	16 Kms
Rabindra Sadan	27 kms.
Tata cancer Hospital	10 kms.
Bidhannagar Railway Station	22 Kms.
Proposed Metro through Rajarhat:	11 Kms.



Relevance of New Township Kolkata and Chandakanthalberia.

Kolkata and Chandakanthalberia geographically has a very strategic point as because:

They are connected with rest of the country through National Highway, and Airport.

Kolkata Port and Haldia Port are both close to the city.

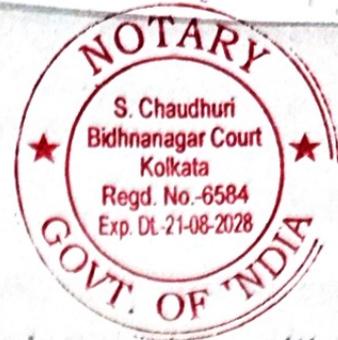
- These cities are gateway to the east.
- Also both these cities have a huge consumer base which demands proper supply of goods and services.
- Kolkata being the Capital City of West Bengal and the Rajarhat is the only newly planned Metro City in East, it has the advantage of acting as a trading / financial / IT Hub.

All these above points quality for the development of Township in this Region. Again, the Central Business District (CBD) of Kolkata has become congested and cannot afford to cater to the growing need and demand of space for storage of any form. Also, the approach and connecting roads to New town is bigger. This has been the prime vision behind the conceptualization of the said project.

With this project a large number of middle class people would be able to afford to live near their place of work.



LOCATION ADVANTAGES



With urbanization in India's major cities spreading to erstwhile outer peripheries, a major challenge has been to develop infrastructure in such locations. It has been often seen that high end residential accommodation along with modern malls has been developed at locations with inadequate infrastructure. As has been the story of India's urbanization program infrastructure development followed the development of real estate instead of proceeding them. Thus it is critical to locate such development in areas of easy access and appropriate infrastructure.

The infrastructure growth of Kolkata, one of the oldest cities of India has been unable to match up with demands of its growing populace. The identification of location with good access and infrastructure is now critical to the future development of the city. The proposed area is not only with easy access of the important landmarks of the city but also in close proximity of superior infrastructure development like six laned Expressway, and it is located on the extended E M Bypass.

TARGET MARKET

The advantages of the area under consideration have fuelled the major growth in real estate projects in the area. The project site is the first possible location closest to Kolkata for large format development. All the other large development is further away from Kolkata thus establishing the immense potential of the proposed site.

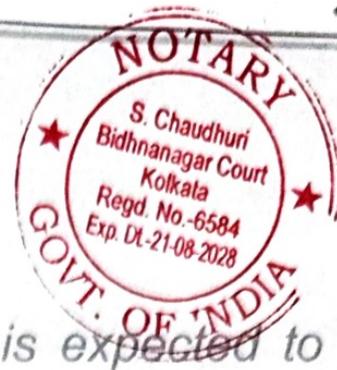
The factors being envisaged for large scale population shift to this area are enumerated below:-

- Established of the area as a upscale large format development destination
- Located on the main approach to Kolkata city from International Airport.
- High quality infrastructure including 6 laned Highway providing connectivity to Airport/Railway station.
- High affordability of self sustaining large format development provides complete living experience.
- Many large projects planned beyond the proposed location.
- Established locations have limited scope of expansion especially large format developments.
- Ideal for large commercial spaces, Housing



8

PROPOSED DEVELOPMENT



The proposed development is expected to about 9.75 lakhs sq foot. It will be mix of residential and commercial development and infrastructure facilities. There is a severe dearth of such top class facility in neighborhood and its residents have to travel to Kolkata for availing such quality facilities.

Residential Zone

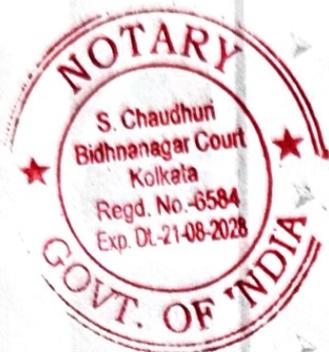
The residential zone will comprise of a number of towers which will house residential apartment from one bedroom apartment to four bedroom apartments. The zone will also include community hall, children's park, sports facilities and well planted circulation areas.

To support further growth in the vehicles within Township ample parking space will be provided for car and two wheelers.



This project already promises to create

- Job opportunities for 30 engineers during construction period.
- Post construction, there will be opportunity for 12-15 engineers engaged in maintenance of the project.
- 60 direct employment and more than 1000 indirect employments at its peak in construction period.
- 20 direct and 150 indirect employment generations will happen post construction period.
- During construction, this project will create 10,00,000 man days of work.



Economic spin – off

This is a project aimed at infrastructure development of surrounding area and creating huge economic spin offs for the region in particular.

Job opportunities after completion:

- Nearly 200 people will get job in various activities.
- Nearly 12-15 engineers will get employment for Township.
- Nearly 40-50 support staff will be required in the maintenance team.
- Nearly 10-15 trained people will find job opportunities in this development.
- Will create jobs for about 100 local people.
- Security option will absorb again 40-50 persons manpower.

AS

~~Pg. 33~~

Support from Government Agencies:-

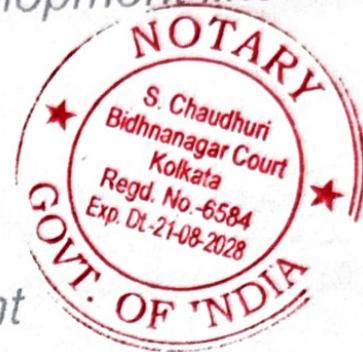
For the project local authorities will implement and operationalise various peripheral infrastructure development like –

Water Supply

Drainage

Sewerage

Solid waste Management



This will in a way help in further development of the regional along with this project.

CONCLUSION

There is a great possibility of sustainable development providing opportunities for high employment generation, both directly and indirectly from the project. The project will also change the image of Bhangar and will become twin city of Rajarhat New Town.



Page 6



Thank You

- 3X -

Project :Chanda Kathalberia
South 24 parganas

Water calculation

		Occu. Rate	Total population	LPCD	Total litre/day	KLD
Domestic	228 flats	5	1140	135	153900	154
Club & community	167.37 sq. m.	3.3m ² / person	51	45	2282	2
Service persons			46	70	3220	3
Floating population			55	15	825	1
Landscaping						31
Car washing						15
Losses						15
TOTAL WATER REQUIREMENT						221
Total wastewater Generation						155
Total wastewater discharge						124
Total recycling						31
Fresh water requirement						190

Occupancy rate NBC 2005, Page 21, Building services -section 3

